

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH - II  
CHENNAI

(5)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 01.10.2019

PRESENT: SHRI B.S.V PRAKASH KUMAR, MEMBER - (JUDICIAL)  
SHRI. S.VIJAYARAGHAVAN, MEMBER - (TECHNICAL)

APPLICATION NUMBER	: IBA/819/2019 & MA/1042/2019		
PETITION NUMBER	:		
NAME OF THE PETITIONER(S)	: CENTRAL BANK OF INDIA & STATE BANK OF INDIA		
NAME OF THE RESPONDENT(S)	: ABAN OFFSHORE LTD & (1) CENTRAL BANK OF INDIA (2) ABAN OFFSHORE LTD.		
SECTION	: SEC 7 RULE 4 & 60(5) r/w. R11		
Sl.No.	NAME (IN CAPITAL)	REPRESENTED BY	SIGNATURE

K. RAU INDRANATH

counsel for Respondent

K. Ramesh  
1-10-2019

E. D. Prakash  
Senior Counsel  
For Ramalingam & Associates

counsel for SBI

R. Jayaram

M.L. Ganesh

Counsel for CB;)

[Signature]

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[IBA/819/2019 & MA/1042/2019]

**ORDER**

**[IBA/819/2019]:**

On having the Financial Creditor (Central Bank of India) counsel filed a memo stating that settlement is in progress and it will take some time to report settlement and sought for withdrawal of this application with liberty to file afresh, this IBA/819/2019 is hereby **dismissed** making it clear to the Applicant counsel, that the Creditor is always at liberty to file fresh application in the event settlement has failed.

Accordingly, this IBA/819/2019 is hereby **dismissed as withdrawn**.

**[MA/1042/2019]:**

In view of the dismissal of the main Petition, MA/1042/2019 filed by M/s.State Bank of India is hereby **closed**.

  
(S.VIJAYARAGHAVAN)  
Member (Technical)

  
(B.S.V.PRAKASH KUMAR)  
Member (Judicial)

sr